

ITEM NO.56

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9923/2023

(Arising out of impugned final judgment and order dated 03-11-2022 in WC No. 908/2022 passed by the High Court Of Judicature At Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR.Petitioner(s)

VERSUS

MAHESH CHAND SHARMA & ORS.

Respondent(s)

(I.R. and IA No.80719/2023-EXEMPTION FROM FILING O.T.)

Date : 05-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Preeti Goel, Adv.
Mr. Ritesh Kumar, AOR

For Respondent(s) Mr. Rakesh Mishra, AOR
Ms. Nishu Gupta, Adv.
Mr. Alok Kumar Pandey, Adv.
Ms. Kiran Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Accommodation is asked for on behalf of the learned counsel
for the respondent No. 1.

List after three weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR